

SHRI KRISHNA CHANDRA HALDER : He is misleading the House, Sir.

श्रीमती प्रमिला बंडवते : अध्यक्ष महोदय पांच कन्याओं की जो डावरी डेयस हुई, उनकी मातायें अनशन करने के लिए मौल-मंथी चौक के पास बैठी थी और उनकी प्रधान मन्त्री के साथ बातचीत भी हुई थी। मुझे दो केसेज का तो पता है— एक केस सी. बी. आई. के सुपुर्व है और दूसरा अजू खडेलवाल का केस सुप्रीम कोर्ट के पास है लेकिन बाकी तीन केसेज में क्या हुआ, यह किसी को भी पता नहीं है। रामवती जिसकी लड़की को मारा है, उसने आगरे में थाने में शिकायत की लेकिन उसके बारे में क्या हुआ कुछ पता नहीं है। मैं मैं माननीय मन्त्री जी से जानना चाहती हूँ कि स्टेट गवर्नमेन्ट के पास आपने भेजा तो वहाँ से आपके पास कोई जवाब आया या नहीं ?

अध्यक्ष महोदय : इंडिविजुअल केसेज के बारे में यहाँ क्या पता लगेगा ?

श्री प्रकाश चन्द्र सेठी : प्रधान मन्त्री जी से मिलने के बाद वे मुझसे भी मिली थी। जैसा आपने भी बताया है, एक केस सी. बी. आई. को दिया है, दूसरे का इन्वेस्टिमेंशन हो गया है और तृतीया केसेज यू. पी. गवर्नमेन्ट के पास रफर किए हैं। आगरे का जो केस है उसका अभी जवाब नहीं आया है।

Job Guarantee for Landless Labourers

*995. **SHRI A. C. DAS :** Will the Minister of PLANNING pleased to state :

(a) whether there is any proposal before the planning Commission to form cooperative societies amongst the landless labourers and give them guaran-

tee of jobs for the whole year in order to reduce labour unrest in the rural areas ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : (a) and (b) No, Sir. But currently, in addition to the National Rural Employment Programme, a new programme, namely, the Rural Landless Employment Guarantee Programme launched during 1983-84 is under implementation, the basic objective of the programme being to improve and expand employment opportunities for the rural landless with a view to providing guarantee of employment to at least one member of every landless labour household upto 100 days in a year.

SHRI A. C. DAS : In the rural areas, mostly the landless labourers belonging to Scheduled Castes and Scheduled Tribes are being exploited and harassed by the big landlords and Sahukars. In the industrial sector too, the industrialist is exploiting and harassing the labourers who are employed as temporary or on daily wages. Although a new programme—R L E G P has been launched during the year 1984-85, only one member of a family will get employment and that too only for 100 days in a year. That is also not being implemented properly at the State level. The main cause of the atrocities being committed on the Scheduled Castes in the rural areas is due to the very low wages.

In view of this, I would like to know whether the Planning Commission has a plan or a proposal to organise labour cooperative societies so that no individual could approach any individual labourer for their work.

SHRI SHIVRAJ V. PATIL : Government is aware of the difficulties

that are being faced by the landless labourers. Schemes have been formulated and they are being implemented. One of the points of the 20 Point Programme, Point No. 5 is meant to see that the minimum wages are paid to the labourers. A plan of action has also been formulated for the implementation of this point and decisions are taken to devote its attention in the first instance towards the enforcement of the minimum wages in vulnerable areas in a State, where there is concentration of Scheduled Castes or Scheduled Tribes, weaker sections of agricultural workers, to evolve a common strategy for the enforcement of minimum wages for the agricultural labourers and for release and rehabilitation of the bonded labour and organisation of rural workers. So, here attempts are being made to see that the minimum wages are paid and one of the most important points involved in providing employment is to see that the minimum wages are paid and the employment is provided.

WRITTEN ANSWERS TO QUESTIONS

Seniority Rules In Visakhapatnam Steel Plant

*990. SHRI JAGPAL SINGH : Will the Minister of STEEL AND MINES be pleased to state :

(a) rules and guidelines followed by management for fixing inter-se seniority of officers appointed after 1 April, 1982 in Visakhapatnam Steel Project ;

(b) date of introduction of above seniority rules in Visakhapatnam Steel Project ;

(c) whether certain Junior Industrial Engineers though appointed after 1 April, 1982 against open advertise-

ment are being given seniority by considering their service in another steel-plant for promotion over Senior Scheduled Caste Junior Industrial Engineers ;

(d) if so, reasons for such deviation from rules, and reaction of Government thereto ;

(e) whether management received any representations from aggrieved Scheduled Caste officers about fixing of seniority ; and

(f) if so, reaction of management thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE) : (a) and (b) Inter-se seniority of the officers (executives) in each department in the Visakhapatnam steel plant project is determined from the dates they joined the Company (Rashtriya Ispat Nigam Ltd.). This is in effect from April 1, 1982 on which date the Rashtriya Ispat Nigam Ltd. took over the Visakhapatnam steel plant project from the Steel Authority of India Ltd.

(c) No, Sir.

(d) Does not arise.

(e) and (f) The management received representations from two Junior Industrial Engineers belonging to Scheduled Castes regarding the fixation of their seniority. In both these cases, seniority has been fixed in accordance with the dates they joined the Visakhapatnam steel plant project and it has been explained to the officers concerned that they rank senior to the officer against whose seniority they had represented.

Input-output Ratio in Key Industries

*996. SHRI A. R. MALLU : Will the Minister of INDUSTRY be pleased to state :